

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

IA NO.1 OF 2020 IN RFA.NO.254 OF 2018

PETITIONER/APPELLANT/PETITIONER:

C.G KARUNAN, AGED 60 YEARS, S/O GOPALAN,
CHEMMANAMPARAMBIL HOUSE, KUNHIKANDAM,
AYANKUNNU AMSON & DESOM, THALASSERY TALUK,
KANNUR DIST, NOW R/S AT NAKOOR HOUSE,
NETTANIGE VILLAGE, AND POST, KASARAGOD-671543

BY ADV. SRI P BABU KUMAR (B-15),
P YADHU KUMAR (Y-18), VISHNU BABU (V-636),
1 ST FLOOR, INFANT JESS BUILDING
OPP. OLD HIGH COURT, ERNAKULAM

RESPONDENT/RESPONDENT:

K VASANTHA RAI, AGED 66 YEARS, S/O KUNHANNA RAI, R/A
NAKKOOR HOUSE, NEETANIGE VILLAGE AND POST,
KASARAGOD, NOW
RESIDING AT SHIVAKEERTHI HOUSE, MNDOOR VILLAGE,
NARIMOGARU POST,
PUTHUR TALUK, D.K DISTRICT, KARNATAKA-574202

BY SENIOR ADV P. B KRISHNAN

THIS INTERLOCUTORY APPLICATION IN THE RFA HAVING COME UP FOR
ORDERS ON 15.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

ASHOK MENON, J.

IA No.1 of 2020 in RFA No.254 of 2018

Dated this the 15th day of May, 2020

O R D E R

The petitioner is the appellant, who is challenging dismissal of OS No.14/2015 by the sub Court, Kasaragod. He had filed IA No.1/2019 in the RFA before this Court and vide order dated 23.1.2019 this Court had passed interim order restraining the respondent from committing act of waste for a period of six months. The respondent has not so far appeared. I find that the extension sought for by the petitioner is reasonable. Under the circumstances, order dated 23.1.2019 in IA No.1/2019 is extended for a period of one year.

**ASHOK MENON
JUDGE**

IA 1/20 IN RFA 254/2018

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APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE B: TRUE PHOTOCOPY OF ORDER IN I.A 1/2019 IN RFA
254/2018 DATED 23.01.2019